COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>APPEAL. NO. 165 OF 2018 &</u> I.A. NOS. 790 OF 2018, 789 OF 2018 & 791 OF 2018

Dated: 05th July, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Response Renewable Energy Ltd			 Appellant(s)
Versus Bihar Electricity Regulatory Commission & Ors.			 Respondent(s)
Counsel for the Appellant(s)	:	Mr. Avinash Menon	
Counsel for the Respondent(s)	:	-	

<u>ORDER</u>

Learned counsel appearing for the Appellant prays for one week's time for filing the affidavit of service.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

Learned counsel appearing for the Appellant is permitted to file affidavit of service on or before **13.07.2018**.

List the matter on 16.07.2017.

(S. D. Dubey) Technical Member Bn/pr (Justice N. K. Patil) Judicial Member